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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 1179/2018

S.A.R.E. PUBLIC COMPANY LIMITED THROUGH ITS RECEIVER MR. AUGOUSTINOS PAPATHOMAS..... Plaintiff Through Mr.Rajshekhar Rao, Mr.Amit Singh Chauhan, Mr.Hemant Chauhan and Ms.Gauri Puri, Advs.

versus

AVON INFRACON PVT. LTD. & ORS. Defendant

Through Mr.Amit Sibal, Sr.Adv. with Mr.Jayant Mehta, Mr.Nitin Wadhwa, Mr.Rahul Chandra and Mr.Saurabh Batra, Advs. for D-1 & D-3 to D-10

Mr.Ashim Sood, Mr.Rajendra Basak, Mr.Prabhav Shroff, Ms.Apoorva Gupta and Mr.Rhythm Bhasin, Advs. for D-16

Mr.Arvind Nigam, Sr. Adv. with Mr.Akshat Hansaria, Ms.Etisha Srivastav, Mr. Mehtab Singh Sandhu and Mr. Pratishth Kaushal, Advs. for D-17.

Mr.Siddharth Dutta and Mr.Devesh Kumar Chawla, Advs. for D-18

Mr.Sameer Kumar, Adv. for D-19

Mr.Vijay Nair, Mr.Manoranjan Sharma and Mr.Deeptanshu Jain, Advs. for D-20

CORAM: HON'BLE MR. JUSTICE JAYANT NATH

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<u>ORDER</u> 19.02.2019

I have heard learned senior counsel appearing for defendants No.1 and 3 to 10. I have also heard learned counsel appearing for defendant No.16. For arguments of learned senior counsel for defendant No.20, adjourned to 7.3.2019.

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Interim order to continue till then.

JAYANT NATH, J

FEBRUARY 19, 2019 n

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